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## (2008) 04 DEL CK 0156

## **Delhi High Court**

Case No: None

Commissioner of Income Tax

**APPELLANT** 

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Modi Revlon (P) Ltd.

**RESPONDENT** 

**Date of Decision:** April 28, 2008 **Citation:** (2008) 174 TAXMAN 192

Hon'ble Judges: Manmohan Singh, J; Madan B. Lokur, J

Bench: Division Bench

## **Judgement**

## @JUDGMENTTAG-ORDER

- 1. The revenue is aggrieved by an order dated 14-2-2006 passed by the Income Tax Appellate Tribunal, Delhi Bench A in ITA No. 2090/Delhi/2002 relevant for the assessment year 1998-99.
- 2. After hearing learned Counsel for the parties, the following substantial question of law is framed for consideration:

Whether the order passed by the Income Tax Appellate Tribunal is vitiated by non-application of mind inasmuch as the Tribunal restored the matter to the file of the assessing officer with a direction to follow the order of the Tribunal which was yet to be pronounced?

- 3. In this appeal, the Tribunal has passed a rather strange order whereby it has remanded the proceedings to the file of the assessing officer observing as follows:
- ...we consider it appropriate to set aside the impugned orders of the tax authorities below passed in assessment year 1998-99, under consideration before us, and restore the issue involved therein to the file of the assessing officer for following the orders of A Bench of the ITAT delivered in ITA No. 2107/D/1 and ITA No. 4156/D/01 for assessment years 1996-97 and 1997-98 respectively while considering the issues involved in the assessment year 1998-99 under consideration before us.

- 4. We find that the order passed by the Tribunal in ITA No. 2107/D/01 and ITA No. 4156/D/01 referred to above was passed on 31-3-2006 while the order under appeal was passed on 14-2-2006. Under the circumstances, the Tribunal could not direct the assessing officer to follow an order which was not yet pronounced. It is clear that there has been a complete non-application of mind in this regard. It is not at all possible to understand how the Tribunal could give a direction to the assessing officer to follow an order which was yet to be pronounced.
- 5. Under the circumstances, the substantial question of law is answered in the affirmative, in favour of the revenue and against the assessee.
- 6. The case is remanded back to the file of the Tribunal for reconsideration on merits and in accordance with law.
- 7. The parties will appear before the Tribunal on 27-5-2008 for directions.